

[ Shri R. D. Bhandare ]

vention has been followed. But the very fact there is a rule which can meet an emergency shows that the rule could be taken advantage of (*Interruption*). Since Shri Limaye has referred to rule 109 and 110, if we are to read both the rule--109 and 110--then the Government would have been in difficulty and it would not have been possible for them to take advantage of rule 109 and 110 together because rule 110 specifically speaks what should be done if the Bill is withdrawn. Therefore, the rule ought to be suspended.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I have no hesitation expressing my regret for the inconvenience caused to hon. Members and I think we will see in future that this sort of thing does not happen.

MR. SPEAKER : The question is :

"That clause (c) of the rule 110 of the Rules of procedure and Conduct of Business in Lok Sabha in its application to the motion for withdrawal of the Constitution (Twenty-second Amendment) Bill, 1968, as reported by the Joint Committee, be suspended in so far as that clause requires inclusion of additional provisions in the Bill to replace the said Constitution (Twenty-second Amendment) bill, 1968."

*The motion was adopted.*

— — —

13.03½ hrs

CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, I beg to move for leave to withdraw the Constitution (Twenty-second Amendment) Bill, 1968

as reported by the Joint Committee which is pending in the Lok Sabha.

MR. SPEAKER : The Question is :

"That leave be granted to withdraw the Constitution (Twenty-second Amendment) Bill, 1968 as reported by the Joint Committee, which is pending in the Lok Sabha."

*The motion was adopted.*

SHRI Y. B. CHAVAN : Sir, I withdraw the Bill.

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14.04hrs.

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DEMANDS FOR GRANTS--*Contd.*

Ministry of Industrial Development  
Internal Trade and  
Company Affairs.

MR. SPEAKER : The House will not take up discussion and voting on Demands Nos. 58 to 61 and 121 relating to the Ministry of Industrial Development, Internal Trade and Company Affairs for which 6 hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table by 14.15 hours indicating the serial numbers of the cut motions they would like to move. They will be treated as moved if they are otherwise admissible.

We will conclude the discussion and voting on these Demands by about 14.30 tomorrow and then take up the Demands relating to the Ministry of External Affairs.

Demand No. 58- Ministry of Industrial Development, Internal Trade and Company Affairs.

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 72,43,000 be granted to the President to complete the

\* Moved with the recommendation of the President.